

ITEM NO.8 (MM)

COURT NO.6

SECTION XIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).36274-36278/2010

(From the judgement and order dated 09/03/2007 in WP No.6068/2004,WP No.6123/2004,WP No.16890/2006 dated 03/11/2010 in WP No.6068/2004,WPMP No.8971/2007,RWPMP No.35762/2010 of The HIGH COURT OF A.P AT HYDERABAD)

K.MADHAVA REDDY & ORS.

Petitioner(s)

VERSUS

GOVT.OF A.P.& ORS.

Respondent(s)

(With appln(s) for stay,impleadment,deletion of the name of respondent,impleadment as party respondent,impleadment and prayer for interim relief and office report) (For Final Disposal)

WITH

Contempt Pet.(C)No(s).445-449 of 2013 in SLP(C)No.36274-36278 of 2010 (With appln.(s) for Directions and office report)

Date: 25/02/2014 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. G. Ramakrishna Prasad,Adv.

For Respondent(s) Mr. Jaideep Gupta,Sr.Adv.
Mr. D. Mahesh Babu ,Adv

Ms. Suchitra Hrangkhawal,Adv.
Mr. Amjid Maqbool,Adv.
Mr. Amit K. Nain,Adv.
Mr. B. Ramakrishna Rao,Adv.
Ms. Aditya Jain,Adv.

Mr. M. Srinivas Ra.Rao,Adv.
Mr. J. Govardhan,Adv.
Mrs. Sudha Gupta,Adv.

Mr. G.N.Reddy,Adv.

Mr. Vijaya Bhaskar,Adv.

Ms. Tatini Basu,Adv.

Contd...2/-

UPON hearing counsel the Court made the following
O R D E R

At request, post on Wednesday, the 26th February, 2014.

|(Mahabir Singh)
| Court Master

|(Veena Khara)
| Court Master